

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50778 OF 2018

[Arising out of Order-in-Appeal No. 94/ST/DLH/2017 dated 22.12.2017
passed by the Commissioner of Central GST, New Delhi]

IFCI LIMITED

IFCI Tower, 61, Nehru Place
New Delhi 110019.

Appellant

Vs.

**COMMISSIONER OF CGST
-DELHI EAST.**

Respondent

Appearance:

Present for the Appellant : Shri Shashwat Arya, Advocate

Present for the Respondent: Dr. Radhe Tallo, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **28/04/2023**

Date of Decision : **28/04/2023**

FINAL ORDER No. 50608 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**